

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO.1037
TO BE ANSWERED ON 21.12.2017

Auction of Mines

† 1037. SHRI RAJESH RANJAN:

Will the Minister of **MINES** be pleased to state:

- (a) whether the Government has made any amendments in various laws benefiting the interest of mining companies in the name of protection of tribal rights and if so, the details thereof; and
- (b) the number of mines auctioned in the wake of Mines and Mineral Development Regulation Act, 2015 along with the quantum of revenue earned therefrom by the Union and the States during the last three years?

ANSWER

MINISTER OF STATE FOR MINES AND COAL
(SHRI HARIBHAI PARTHIBHAI CHAUDHARY)

- (a) No, Madam.
- (b) Till date, 33 mineral blocks have been successfully auctioned after the Mines and Mineral Development & Regulation (MMDR) Amendment Act, 2015 came into force. The likely quantum of revenue to be earned from these 33 auctioned blocks over the lease period is Rs. 1,28,388.21 crores. It includes the auction premium of Rs. 98,832 crores, besides the payments of Royalty, District Mineral Foundation (DMF) contribution & National Mineral Exploration Trust (NMET) contribution over the lease period.
